

comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—8551/74].

**ANNUAL REPORT & AUDITED ACCOUNTS OF EXPORT INSPECTION COUNCIL AND AGENCIES, CERTIFIED ACCOUNTS AND AUDIT REPORT OF TEXTILES COMMITTEE FOR 1972-73 AND NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT.**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

(1) A copy each of (i) the Annual Report and (ii) the Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1972-73, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules 1964. [Placed in Library. See No. LT—8542/74].

(2) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1972-73 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT—8542/74].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Domestic Refrigerators (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2351 in Gazette of India dated the 14th September, 1974.

(ii) The Export of Water Coolers (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2353 in Gazette of India dated the 14th September, 1974.

(iii) The Export of Room Air-conditioners (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2355 in Gazette of India dated the 14th September, 1974.

(iv) The Export of Rubber Hoses (Inspection) Amendment Rules, 1974 published in Notification No. S.O. 2427 in Gazette of India dated the 21st September, 1974.

(v) The Export of Chrome Pigments (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2429 in Gazette of India dated the 21st September, 1974.

(vi) The Export of Air Compressors (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2502 in Gazette of India dated the 28th September, 1974.

(vii) The Export of Sulphuric Acid (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2802 in Gazette of India dated the 26th October, 1974.

(viii) The Export of Vacuum Flasks (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2803 in Gazette of India dated the 26th October, 1974.

(ix) The Export of Inorganic Pigments (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2804 in Gazette of India dated the 26th October, 1974.

- (x) The Export of Safety Glass (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2805 in Gazette of India dated the 26th October, 1974.
- (xi) The Export of Laundry Soap (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2806 in Gazette of India dated the 26th October, 1974.
- (xii) The Export of Organic Chemicals (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2807 in Gazette of India dated the 26th October, 1974.

[Placed in Library. See No. LT—8543/74.]

(4) A copy of the Coffee (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. (S.R. 455(E) in Gazette of India dated the 7th November, 1974, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT—8544/74].

#### MESSAGE FROM RAJYA SABHA

15:06 hrs.

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the East Punjab Urban Rent Restriction Act (Extension to Chandigarh) Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 18th November, 1973."

#### EAST PUNJAB URBAN RENT RESTRICTION ACT (EXTENSION TO CHANDIGARH) BILL

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the East Punjab Urban Rent Restriction Act (Extension to Chandigarh) Bill, 1974, as passed by Rajya Sabha.

15:07 hrs.

#### COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

SEVENTEENTH REPORT

SHRI CHANDRIKA PRASAD (Balia): I beg to present the Seventeenth Report of the Committee on Absence of Members from the Sittings of the House.

SHRI S. M. BANERJEE (Kanpur) : Sir, I raise a point of order. The point of order is whether the Committee has sanctioned leave to Shri Tul Mohan Ram; whether he is suspended or not, we do not know. I want to have a reply from the Government. (Interruptions) It is a delicate question.

श्री हुकम चन्द कछवाय : (मुरेना) :  
चपके मे दस्तखत कर के चले जाते हैं ।

श्री शंकर दयाल सिंह (चतरा) : कमेटी  
क मामने उनका कं.ई प्र.र्थना-पत्र नही आया ।

MR. DEPUTY-SPEAKER: I do not know. He might have attended the House. I do not know. You might not have seen him. He might have signed the register. (Interruptions) Order, please.

Now, we proceed to the statement by Minister. Shri Raghunatha Reddy will make the statement in place of Shri Balgovind Verma.